

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(5)

O.A. No.2149 of 1995

Dated New Delhi, this 19th day of December, 1995

Hon'ble Shri A. V. Haridasan, Vice Chairman(J)
Hon'ble Shri K. Muthukumar, Member(A)

1. Brij Lal Belwal
S/o Brahme Nand Belwal
R/o 610-Sri Niwaspuri
NEW DELHI-65.
2. Shyam Bihari
S/o Shri Tepaswar Mathur
R/o C-97, Krishivihar
NEW DELHI-48
3. Raghu Kumar
S/o Sh. Sri Ram Sughar
R/o Block 9/2A, Kalimati Marg
NEW DELHI. ... Applicants
By Advocate: Shri Yogesh Sharma

versus

1. Union of India, through
Secretary
Ministry of Law, Justice and Company
Affairs, Government of India
Shastri Bhawan
NEW DELHI.
2. The Regional Director (NR)
Department of Company Affairs
10/499-B, Allenganj, Khalasi Line
KANPUR-20800 (U.P.)
3. The Registrar of Companies
NCT Delhi and Haryana
Parivarayan Bhawan
B-Block, IIInd floor, CGO Complex
Lodhi Road
NEW DELHI-110003. ... Respondents
By Advocate: Shri B. Lall

O R D E R (Oral)

Shri A. V. Haridasan, VC(J)

In this application filed under Section 19 of
the Administrative Tribunals Act, 1985, the applicants

✓

Contd...2

who were engaged on casual basis by the respondents and were subsequently disengaged, have prayed in this application that the respondents may be directed to re-engage the applicants in preference to juniors and freshers and to consider them for grant of temporary status and regularisation.

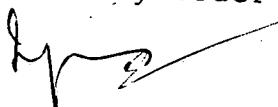
2. The respondents have filed a reply in which it has been stated that the applicants have rendered casual service, but they contend that as the applicants were engaged on casual basis to attend some work of casual nature, they are not entitled for regular appointment.

3. However, when the matter came up for hearing on admission today, the counsel of either side agreed that the matter may be disposed of with appropriate direction for consideration of the applicants for engagement in preference to juniors and freshers and for considering their eligibility for grant of temporary status etc. in accordance with the Scheme and extant rules, at the admission stage itself.

4. In the light of the above statement of the counsel of the parties given at the Bar, we disposed of this application at the admission stage itself directing the respondents to consider re-engagement

of the applicants in preference to juniors and freshers and ~~the~~ persons with less length of casual service as and when the casual work is available and consider their case ~~for~~ of grant of temporary status and regularisation in accordance with the Scheme and the extant rules in that regard.

3. The OA is disposed of with the above directions without any order as to costs.


(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice Chairman(J)

dbc